

(b) and (c). The information is not readily available. It is being collected and will be laid on the Table of the House as early as possible.

12 NOON

PAPERS LAID ON THE TABLE

REPORT AND ACCOUNTS OF THE LIFE INSURANCE CORPORATION OF INDIA FOR 1958 AND RELATED PAPERS

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under section 29 of the Life Insurance Corporation Act, 1956, a copy of the Report and Accounts of the Life Insurance Corporation of India for the year ended the 31st December, 1958, together with the Auditors' Report thereon. [Placed in Library. See No. LT-1741/59.]

REPORT (1959) OF THE TARIFF COMMISSION ON THE LEVY OF INTEREST ON SPECIAL ADVANCES TO THE TATA IRON AND STEEL COMPANY LIMITED AND INDIAN IRON AND STEEL COMPANY LIMITED AND RELATED PAPERS

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Sir, I beg to lay on the Table, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy each of the following papers:—

(i) Report (1959) of the Tariff Commission on the levy of interest on special advances to the Tata Iron and Steel Company Limited and Indian Iron and Steel Company Limited.

(ii) Government Resolution No. PS-45(112)/57, dated the 25th November, 1959.

(iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No. LT-1756/59 for (i) to (iii).]

AMENDMENT IN THE CENTRAL EXCISE RULES, 1944

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESWARI SINHA): Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 207, dated the 1st April, 1958, publishing an amendment in the Central Excise Rules, 1944. [Placed in Library. See No. LT-1740/59.]

MESSAGES FROM THE LOK SABHA

I. THE CONSTITUTION (EIGHTH AMENDMENT) BILL, 1959

II. THE KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1959

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

I

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Constitution (Eighth Amendment) Bill, 1959, which has been passed by Lok Sabha at its sitting held on the 1st December, 1959, in accordance with the provisions of articles 368 of the Constitution of India."

II

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Kerala State Legislature (Delegation of Powers) Bill, 1959, as passed by Lok Sabha at its sitting held on the 2nd December, 1959."

I beg to lay a copy of each of the Bills on the Table.